

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Civil Writ Jurisdiction)
W.P.(C) No. 6460 of 2005

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Raj Kumar Jayaswal **Petitioner**
Versus
The State of Jharkhand & Others **Respondents**

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)

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For the Petitioner : Mr. R. N. Sahay, Sr. Advocate
Mr. Rabindra Prasad, Advocate.
For the State / Respondents : Mr. P. C. Roy, S.C.(L&C)-I
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06/10.09.2021.

Learned senior counsel for the petitioner, Mr. R. N. Sahay assisted by Mr. Rabindra Prasad has submitted that copy of the counter affidavit has not been served upon him.

Learned counsel for the State, Mr. P. C. Roy, S.C.(L&C)-I is directed to serve copy in course of the day.

Put up this case on 13.09.2021.

It is made clear that no further adjournment shall be granted on any ground.

(Kailash Prasad Deo, J.)

Jay/-